

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the 27th day of **FEBRUARY, 2019**.

ORIGINAL APPLICATION NO. 330/184/2019

**HON'BLE MR JUSTICE BHARAT BHUSHAN, MEMBER (J)
HON'BLE MS AJANTA DAYALAN, MEMBER (A)**

1. Anuj Kumar, a/a 31 years, son of Late Sripal resident of Quarter No. T-140 A.B. Railway Colony, Police Station Roja, District Shahjahanpur.Applicant.

VERSUS

1. Union of India through its Chairman Railway Board, Ministry of Railway, New Delhi.
2. Senior Divisional, Personnel Officer, Northern Railway Moradabad Division, Moradabad.
3. Divisional Railway Manager, Moradabad Division Moradabad.Respondents

Advocate for the Applicant : Shri Santosh Kumar Tripathi

Advocate for the Respondents : Shri G K Tripathi

O R D E R

(Delivered by Hon'ble Mr. Justice Bharat Bhushan, Member-J)

Shri Santosh Kumar Tripathi, learned counsel for the applicant and Shri G K Tripathi, learned counsel for the respondents are present.

2. The applicant Anuj Kumar is working as Technician Grade-II in Roza District, Shahjahanpur, Northern Railways, Division Moradabad. He has been transferred to Jwalapur, Uttarakhand on his promotion to Technician Grade-I vide impugned order dated 31.12.2018.

3. The applicant prays that he has some family problems due to which he does not want the transfer. He has made a representation dated 05.02.2019 (Annexure No. A-II to the OA) in this regard to the department.

4. We are not inclined to grant any stay as far as the transfer order is concerned. However, the applicant states that his grievance would be met if his representation dated 05.02.2019 (Annexure No. A-II to the OA) is decided by a reasoned and speaking order within a stipulated time frame.

5. Accordingly, the OA is disposed of with the direction to respondent no. 2/competent authority to decide the representation dated 05.02.2019 (Annexure No. A-II to the OA) by passing a reasoned and speaking order and the decision so taken be communicated to applicant in writing within a period of two months from the date of receipt of certified copy of this order. No order as to cost.

6. It is made clear that we have not entered into the merits of the case.

(AJANTA DAYALAN)
MEMBER-A

Arun..

(JUSTICE BHARAT BHUSHAN)
MEMBER-J